

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of October, 2021 (18.10.2021 to.22.10.2021)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
18.10.2021 Monday At 10.30 A.M. Misc. Petitions	1.	250/MP/2019	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018
	2.	20/RP/2021	GUVNL	Petition for review of Order dated 28.6.2021 in I.A. No. 64/IA/2020 in Petition No. 614/MP/2020.
	3.	614/MP/2020	AP(M)L	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 3.2.4 of the Supplementary Power Purchase Agreement dated 5.12.2018 (SPP) and Article 17.3 of the Power Purchase Agreement dated 6.2.2007 (Bid-01 PPA) seeking adjudication of disputes qua unilateral amendment of the approved PPA/SPPA provisions and non-payment of actual cost incurred by Adani Power (Mundra) Limited ("APMuL) to supply power to Gujarat Urja Vikas Nigam Limited ("GUVNL").
22.10.2021 Friday At 10.30 A.M. Misc. Petitions	1.	128/MP/2021	IEX	Petition Under Section 79 (1)(c) and (d) of The Electricity Act, 2003 read With Regulations 11, 27 and 28 and other Regulations of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations,2020 for Clarification and Directions in regard to the Computation and Levy of Transmission Charges for Collective Transaction (On admission)
	2.	129/MP/2021	MBPCL	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking extension of scheduled date of operationalization of 96 MW LTA granted to Petitioner vide Agreement for long term access without system strengthening dated 17.6.2020 executed between the Petitioner and the Respondent, on account of events beyond the control of the Petitioner (On admission)
	3.	198/TD/2021	REMPCL	Petition for grant of Inter-State Trading Licence category-IV.
	4.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of Safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.8.2019 between M/s ReNew Sun Waves Private Limited. and Solar Energy Corporation of India Limited.
	5.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
	6.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited.
	7.	18/MP/2019	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra

			Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking reference of disputes between CAPL and Procurers to Arbitration.
8.	144/MP/2019	AWPL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
9.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
10.	606/MP/2020	MPL	Petition under Regulations 11, 26 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and this Commissions direction in the Order dated 20.3.2017 in Petition no. 72/MP/2016.
11.	8/SM/2021	Suo-Moto	Petition for non-Compliance of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 to National Energy Trading Service Limited.
12.	9/SM/2021	Suo-Moto	Petition for non-Compliance of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020 to Atria Energy Services Private Limited.
13.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.07.2008 between the Petitioner and Respondent no. 1.
14.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.05.2008 between the Petitioner and Respondent no. 1.
15.	119/MP/2017	RSTEPL	Petition for extension of Scheduled Commissioning Date with respect to Power Purchase Agreement 8.1. 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited
16.	275/MP/2020	RSTEPL	Petition seeking payment from Respondent in terms of PPA dated 8-01-2011
17.	321/MP/2019	EPTCL	Petition for modification of the inter-State transmission licence.

By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Legal)
20.10.2021